

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Petition No. 37/2011

Date: 23.12.2011

To
Shri Rajiv Bhardwaj, MD,
Jaypee Powergrid Limited,
'JA' House, 63, Basant Lok,
Vasant Vihar,
New Delhi-110057

Subject: Petition for determination of tariff for transmission system associated with evacuation of power from Karcham Wangtoo Hydro Electric Project located in the state of Himachal Pradesh to Abdullapur sub-station located in the State of Haryana

Sir,

I am directed to refer to your petition on the subject mentioned above and to request you to furnish the following information on affidavit, with advance copy to the respondents/ beneficiaries, latest by 19.1.2012:

- (i) Investment approval clearly indicating the capital cost, scope and completion schedule;
- (ii) Form-2 clearly indicating all the assets;
- (iii) The basis of the expenditure on 'Design and Engineering' in Form-5B;
- (iv) Documentary evidence for expenditure on 'Preliminary investigation, Right of Way, forest clearance, PTCC' and increase in cost to the extent of 2.5 times the FR cost;
- (v) Justification for increase in cost of 'Erection, Stringing and Civil works including foundation' by 17%
- (vi) Reasons for not considering 'Transformer' at Sl. No. 6.2 and 'Reactor' at Sl. No.6.13 in FR in form-5B;
- (vii) Reasons for not providing 'Date of completion of work' in Form-5C;
- (viii) Whether there is time over-run in the commissioning of the assets. If yes, the reasons therefor.

Yours faithfully,

(P.K.Sinha)
Assistant Chief (Legal)

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 37/TT/2011

Date: 16.1.2012

To
Shri Rajiv Bhardwaj, MD,
Jaypee Powergrid Limited,
'JA' House, 63, Basant Lok,
Vasant Vihar,
New Delhi-110057

Subject: Petition for determination of tariff for transmission system associated with evacuation of power from Karcham Wangtoo Hydro Electric Project located in the State of Himachal Pradesh to Abdullapur sub-station located in the State of Haryana

Sir,

In continuation of the Commission's earlier letter dated 23.12.2011 (copy enclosed) on your above mentioned petition seeking certain information, I request you to furnish the following further information on affidavit, with advance copy to the respondents/ beneficiaries, latest by 28.1.2012:

- (i) Proof of commissioning of Asset-I; if there is a change in COD petitioner is required to submit audited certificate in respect of Capital Cost up to COD and Projected Capital expenditure for 2009-14 period, if any and all revised tariff forms accordingly;
- (ii) The project investment approval / copy of Board's Resolution clearly indicating date of investment approval, capital cost, scope and completion schedule;
- (ii) Date of payment of the Balance estimated capital expenditure of Rs. 196.13 Lakhs, and also reasons for not including this amount in Form 9A under the head "Capital Liabilities";
- (iv) Details (including softcopy) of computation of, loan wise IDC, details of IEDC, for both the assets up to COD and also the methodology of allocation of IDC for Sub-Station, TL, PLCC & Building for Asset-I;
- (vi) Justification for claiming 0.5% extra ROE as per Regulation 15(2);
- (vii) Reason for taking different grossed up rates for calculating Return on Equity i.e. @23.210 & 23.958% for Assets-1 & 2 respectively which does not appear to be in conformity with Clause 15 of 2009 regulations read with the amendment dated 21.06.2011.
- (viii) Proof of applicable tax rate for the company.

Yours faithfully,

(P.K.Sinha)
Assistant Chief (Legal)